

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1015/2025

[Arising out of impugned final judgment and order dated 17-01-2025 in SCRA(Q) No. 551/2025 passed by the High Court of Gujarat at Ahmedabad]

IMRAN PRATAPGADHI

Petitioner(s)

VERSUS

STATE OF GUJARAT & ANR.

Respondent(s)

(IA No.17958/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.17960/2025 - EXEMPTION FROM FILING O.T.)

Date : 03-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Kapil Sibal, Sr. Adv.
Mr. Vaibhav Srivastava, Adv.
Ms. Sugandha Anand, AOR

For Respondent(s) :

Mr. Tushar Mehta, Solicitor General
Ms. Swati Ghildiyal, AOR
Mr. Ojaswa Pathak, Adv.
Ms. Rajeshwari Shankar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Submissions are heard.

Judgment is reserved.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER